

(77)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

O.A.NO. 872/92

Date of Judgment: 23.6.95

BETWEEN:

1. NA Srinivasan
2. PHILLIP PUNNOOSE

APPLICANTS

AND

1. Union of India rep. by  
the General Manager,  
South Central Railway,  
Rail Nilayam,  
Secunderabad.
2. The Chief Personnel Officer,  
SC Railway, Secunderabad.
3. The Dy. Chief Mechanical Engineer,  
Carriage Repair Shop,  
SC Railway, Tirupathi-517501.

4. Mr. K. Venkata Ramana, DSS,  
Carriage Repair Shop,  
SC Railway, Tirupathi-517506.

5. Mr. K. Hemantha Kumar, DOS,  
Carriage Repair Shop,  
SC Railway, Tirupathi-517506.

RESPONDENTS

COUNSEL FOR THE APPLICANT: SHRI G. Ramachandra Rao,  
COUNSEL FOR THE RESPONDENTS: SHRI NV Ramana  
S/o/ Addl. CGSC

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE, CHAIRMAN  
HON'BLE SHRI RANGANATHAN MEMBER (ADMIN.)

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O.A.NO.872/92.

JUDGMENT

Dt:23.6.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri G.Ramachandra Rao, learned counsel for the applicants and Shri N.V.Ramana, learned standing counsel for the respondents.

2. The two applicants in this OA filed this application praying for issual of direction to the respondents to reckon the seniority in the cadre of Chargeman Grade 'A' from the dates of their initial promotion to the said post with consequential direction to the respondents to empanel and continue them as Deputy Shop Superintendents in the grade of Rs.2000-3200 in the Carriage Repair Shop, Tirupathi after quashing the proceedings No.TR/P608/Dy.SS.&TR/P.535-Sup-Vol.II, dated 24.4.1992 and 25.9.1992 of R-3.

3. When it was represented on 30.9.1992 at the time of consideration of the OA for admission that the applicants were sought to be reverted, status-quo as on that day was ordered. That interim order was extended upto 6.11.1992 only. It is stated for the respondents that later these applicants were reverted and they were repromoted as Deputy Shop Superintendents.

4. The first applicant was transferred to ICF, Madras on mutual transfer by proceedings No.TR/P.676/IRDT/Vol.V, dated 15.12.1994 and the second applicant was

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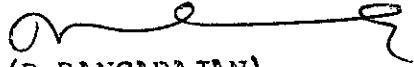
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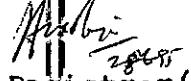
transferred to Southern Railway by the proceedings  
No.TR/P.676/IRDT/Vol.VI, dated 9.5.1995.

5. Hence, it is stated that this OA had become  
infructuous. Accordingly it is dismissed. No costs. /

  
(R.RANGARAJAN)  
MEMBER (ADMN.)

  
(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 23rd June, 1995.  
Open court dictation.

  
Deputy Registrar (J)CC

vsn

To

1. The General Manager, S.C.Rly,  
Railnilayam, Union of India,  
Secunderabad.
2. The Chief Personnel Officer,  
S.C.Railway, Secunderabad.
3. The Deputy Chief Mechanical Engineer,  
Carriage Repair Shop,  
S.C.Railway, Tirupathi-501.
4. One copy to Mr.G.Ramachandra Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, SC for Rlys.CAT Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN: (M(ADMN))

DATED 23/6 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in.  
OA. No.

872/92

TA. No.

(W.P. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

*No spare copy*

